

W.H.O. mosquito eradication programme

9277. SHRI K. MALLANNA: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the second renewal of the W.H.O.—Government of India mosquito eradication project is due on June 30, 1975.

(b) the facts regarding its progress since its inception and the financial assistance received by India through PL 480 with the United States; and

(c) the outlines of the mosquito project under the current working framework?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): (a) The present agreement is due to expire on the 30th June, 1975.

(b) and (c). This unit was set up with the objective of testing the feasibility of control of mosquitoes by use of genetic techniques. Under the project the three species chosen for study are (i) *Culex fatigans*, the proven vector of filariasis in large parts of India, (ii) *Aedes aegypti*, the pre-eminently urban mosquito prevalent in most cities of India and the vector of dengue and chikungunya viruses and (iii) *Anopheles stephensi* one of the vectors of malaria in India, which has become resistant to D.D.T. and other common insecticides. The total expenditure incurred on the unit from 1969 to 1973 was Rs. 78.84,359

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 2433 DATED 6-3-1975 RE: DEATHS IN COAL MINES DUE TO UNSAFE CONDITIONS.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): The reply

given to part (a) of the Unstarred Question No. 2433 for 6-3-1975 by Shri Prasannbhai Mehta regarding deaths in coal mines due to unsafe conditions may be read as follows:—

"(a) The number of fatal and serious accidents in 1974 were 201 and 2931 respectively as against 172 and 1904 during the year 1973."

12 hrs.

RE: ADJOURNMENT MOTIONS

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given an adjournment motion on the attack on the Chatra Parishad youngsters.

MR. SPEAKER: It is a State subject.

SHRI SHYAMNANDAN MISHRA (Begusarai): It is the Central Government alone which can deal with it.

MR. SPEAKER: Whatever it be, it cannot be raised in the form of an adjournment motion.

SHRI SHYAMNANDAN MISHRA: I had requested you yesterday to permit me under rule 377 to make a reference to it. But that has also not been allowed.

MR. SPEAKER: You got busy the whole day in other matters.

SHRI SHYAMNANDAN MISHRA: Yesterday the whole day was occupied.

MR. SPEAKER: There were many more important matters which kept you busy. I am sorry this cannot be carried over.

SHRI SHYAMNANDAN MISHRA: It is a very serious matter... (Interruptions).

MR. SPEAKER: But this is not a Union matter.

SHRI JYOTIRMOY BOSU: Where should it be raised, in which State?

MR. SPEAKER: I will look into it later on, not today but tomorrow... (Interruptions).

MR. SPEAKER: I am sorry. The Bill is already pending. Not now. I am not allowing it. This session is going on.

श्री मधु लिमये (बाका) : आप मेरी प्रार्थना तो सुनिये ।

अध्यक्ष महोदय : जब बहुत बल रही है और आपको मौका मिलेगा तब जो कुछ कहना हो कहियेगा ।

श्री मधु लिमये : कौन सा बिल चल रहा है ? वह अनग बिल है । यह विषय केन्द्र के विवादायित था । आप मेरी प्रार्थना तो सुनिये ।

अध्यक्ष महोदय : जब हरिजनो मे संबंधित बिल चल रहा है तब उषो पर कहियेगा । मुझे अफसोस है कि मैं इस स्टेज पर अनाउ नही कर सकता ।

Kindly sit down all of you, please. I have not allowed it.

यही बिल चल रहा है, उस पर बहुत बल रही है, जो आपको कहना हो तभी कहियेगा ।

(Interruptions)

अध्यक्ष महोदय : जब इस पर बहुत बल रहा है तो आप इनको अनाहिदा क्यों ला रहे हैं । उस बिल जो कहा हो कहियेगा ।

The rule is that when other opportunities are available it will not be allowed. You are having another opportunity... (Interruptions).

अध्यक्ष महोदय : आपने नई परम्परा चला दी है । जो नये मेम्बर आये हैं जब चाहे बोल ले कोई नियम नहीं, कोई प्रीमोजर नहीं । यह क्या बान है ।

श्री मधु लिमये : मेरा व्यवस्था का परम है ।

(इशबवान)

श्री बंसत साठे (अकोला) : अध्यक्ष महोदय, बल सारा समय इन्होंने बरबाद कर दिया । अगर इनकी इस बारे में बोलने की इच्छा हो तो अनाउबिलिटी प्रीफेन्स बिल पर बहस क्यों नहीं चलने दी । प्रौर आज यह बात ला रहे हैं । यह कैबल क्रोकोडाइर टायर बहा रहे हैं ।

अध्यक्ष महोदय : मैंने इसको अनाउ नही किया ।

SHRI JYOTIRMOY BOSU: Sir. I wrote to you about...(Interruptions).

MR. SPEAKER: You have written to me on so many matters. (Interruptions).

SHRI JYOTIRMOY BOSU: That the Government should not interfere. (Interruptions).

MR. SPEAKER: They are speaking on their own. It is very bad. (Interruptions).

SHRI SHYAMNANDAN MISHRA: Would you not please ask the Government to make a statement?

MR. SPEAKER: The discussion is already going on. (Interruptions).

श्री मधु लिमये : अध्यक्ष महोदय, इस सदन को आशंका नहीं है कि नया रूल क्या है । वर मैं पढ़कर सुनाना चाहता हूँ । मेग पाइंट आफ ऑर्डर यह है कि ऐडजर्नमेंट मोशन के जो पुराने रूल हैं ।

अध्यक्ष महोदय : मैं ऐडजर्नमेंट मोशन को डिस्कस करने के लिये तैयार नहीं हूँ ।

[Mr. Speaker]

I have not allowed it and I am not going to argue about it. There is no question of a point of order. I have not accepted it. I have conveyed it to him. My ruling is that I do not accept it. (Interruptions).

MR. SPEAKER: Please do not speak unless you are permitted. (Interruptions).

श्री नक्षु लिये : मैं दो मिनट में नये रूल के अनुसार अपनी बात कहूँ।

MR. SPEAKER: When there is already a debate going on, you can refer to this matter at that time.

SHRI JYOTIRMOY BOSU: What about MISA (Interruptions).

MR. SPEAKER: No, I did not allow. (Interruptions).

SHRI JYOTIRMOY BOSU: About the Gurdwara Prabandhak Committee, I have given a notice. The Government is interfering into the religious places of the Sikh community. The Government should make a statement. You must make an observation.

MR. SPEAKER: I am not here to receive directions from you that I must do this and I must do that. I do not mind if the Government comes forward and makes a statement about matters that you have raised. You must raise it with my permission. You should not get up abruptly. I have not allowed it.

SHRI JYOTIRMOY BOSU: I wrote to you.

MR. SPEAKER: You write to me so many letters that there are not so many minutes. (Interruptions).

MR. SPEAKER: The debate on the Untouchability (Offences) Bill is going on. These matters can be raised

in the course of the debate and the Minister will reply to the debate. .. (Interruptions).

MR. SPEAKER: You cannot force me that I must do this and I must do that. I have given my ruling.

I am not taking notice of anything. No Member was called. Nothing is on record whether from this side or that side.... (Interruptions).

MR. SPEAKER: Kindly sit down.

मैंने किसी को नहीं बुलाया।

यह एकमरमाइज रोजाना शुरू हो जाती है। मैं दो, तीन दिन से बीमार हूँ और आपने यह एकमरमाइज शुरू करवा दी।

12.15 hrs.

QUESTION OF PRIVILEGE RE: A LETTER ALLEGED TO HAVE BEEN WRITTEN BY EMPLOYEES OF HINDALCO TO PRESIDENT OF HINDALCO

MR. SPEAKER: Regarding this privilege that was sought to be raised by Shri Janeshwar Misra and Shri Limaye about HINDALCO, I see that, an officer of HINDALCO writes a letter to another officer, and that is sought to be raised in the form of a privilege motion.

SOME HON. MEMBERS: No, no.

MR. SPEAKER: The Prime Minister has said that they had suggested to Shri Raj Narain to hand over the original so that an enquiry could be carried out further. After that, Mr. Subramaniam produced the letter they had written, and that letter was dated 11-11-1974.... (Interruptions).

If the facts are disputed, it cannot be a privilege.